

HP STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.)

No. PCB-OA No. 143/2022-1/121348/2022
To

Dated: 05/03/2022.

✓ The Registrar General
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi-110001

Subject: Notice of hearing in Suo Moto matter-OA No. 143/2022. In re: "7 killed in blast at firecrackers factory in Himachal Una", published in the Tribune dated 22nd February, 2022;
Response/Report thereof.

Sir,

This has reference to the Notice dated 23.02.2022 (issued by Deputy Registrar, NGT) on the subject cited above.

In this connection, a report was solicited from the State Board's Regional Office at Una. The Regional Officer, HPSPCB, Una, has submitted a detailed report in the matter (annexed as **Annexure-A**) which may kindly be placed on record please.

The matter is further being examined by the State Board and further action shall be taken on the basis of findings in the inquiry and as per norms.

(Enclosed: As above)

Yours faithfully,



Member Secretary
HPSPCB, Shimla,
Tel. No. 0177-2673766.



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/OA No. 143 of 2022/2021: 2575

Dated: 02-03-2022

From: Assistant Environmental Engineer

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Notice of hearing in Suo Moto matter-OA No. 143/2022. In re: "7 killed in blast at firecrackers factory in Himchal Una", published in the Tribune dated 22nd February, 2022).

Sir,

Kindly refer to your office letter no. PCB/O.A. No. 143/2022-17329-32 dated 02/03/2022 on the subject cited above.

In this regard, it is submitted that the spot was visited by the undersigned on 22/02/2022 and during the visit it was observed that the explosion accident occurred in an illegal fire crackers unit running in a shed within the closed premises in the Gram Panchayat Area of Village Bathu, Tehsil Haroli, Distt. Una (HP) on 22/02/2022.

The said illegal fire cracker unit was not only operating without mandatory consent of the State Board but also without any registration/permission of other Government Departments i.e. Industry Department, Labour Department, Electricity Board and Fire Department etc. It is also submitted that prior license from Chief Controller of Explosives, Petroleum and Explosive and Safety Organization (PESO) Nagpur is required for the establishment of fire cracker manufacturing unit.

Further, it is submitted that no fire cracker manufacturing industry has either applied online for the Consent of the State Board or have approached this office.

Earlier in said premises a unit in the name & style of M/s Nova Tech Engineers was established which was engaged in the manufacturing of Weighing Scales Structure, Steel Structure, RCC Structures and Pre-cast RCC Walls, which was registered with this office but unit was not in operation since 2014. The State Board had granted Consent to Establish and Consent to Operate to the unit vide this office letter no. 2457-58 dated 31/01/2012 and letter no. 2209-11 dated 04/12/2013 respectively for the manufacturing of Weighing Scales Structure, Steel Structure, RCC Structures and Pre-cast RCC Walls. Copy of Consent to Establish & Consent to Operate granted to M/s Nova Tech Engineers are enclosed as **Annexure-I & Annexure-II** respectively. Consent to Establish/Operate was granted to the unit on the basis of Entrepreneur Memorandum (Part-I) issued in favour of the unit by GM DIC Una vide EM No. 02/007/11/00897 dated 29/08/2011 (copy of EM-Part I is enclosed as **Annexure-III**). Consent to Operate

granted to the unit was expired on 31/03/2014. Thereafter the unit has neither applied for further renewal of the Consent nor obtained permanent registration (EM-II) from GM DIC Una which is required for the processing of renewal of Consent to Operate application of the State Board. As per the information available in the private media platform, owner of M/s Nova Tech Engineers, Sh. Lakhjit Singh has executed an agreement for sale of land on dated 29/08/2021 with Sh. Nikhil Soni, S/o Sh. Pramod Soni, R/o 117, UG/F Rja Modern J 6 West Delhi, 110027 (Copy of agreement enclosed as **Annexure-IV**).

It is pertinent to submit here that in the present case, this office neither had any prior information nor any complaint was received regarding operation of any fire crackers manufacturing unit in District Una, H.P. As such there is no registered fire crackers manufacturing unit in the jurisdiction of Regional Office, State PCB, Una.

The above said illegal fire cracker unit was running in the panchayat area in a closed shed and the concerned Gram Panchayat Pradhan has also denied any knowledge of operation of such unit in the village panchayat area. Moreover, no information regarding the operation of said unit was given by the office of Labour Department which is situated in Rajiv Gandhi Common Facility Center of HPSIDC in Village Bathu, Tehsil Haroli, Distt. Una (HP) which falls within the periphery of 01 KM from the location of said unit.

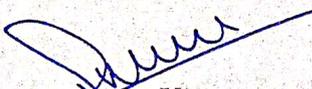
Further, as per the investigation conducted by the District Authorities in this matter another fire cracker manufacturing unit in the name of M/s Jai Guruji has been found in Village Bela Bathri, Tehsil Haroli, Distt. Una (HP) and it is sealed by the District Authority. Also, the HP State Electricity Board has disconnected the power supply of the unit vide PDCO No. PDCO/200015000211/20220222 dated 22/02/2022 (copy of PDCO enclosed as **Annexure-V**). This unit was also operational without obtaining mandatory consent of the State Board as well as without any registration/permission of other Government Departments i.e. Industry Department, Labour Department, and Fire Department etc. District administrative authorities in their preliminary investigations has found that the illegal unit at Village Bathu in which the explosion occurred is extended part of M/s Jai Guruji, Village Bela Bathri, Tehsil Haroli, Distt. Una (HP).

It is further intimated that, the State Government has appointed worthy Divisional Commissioner Kangra Division to enquire in the matter and also the Director General of Police of HP has constituted a Special Investigation Team (SIT) for the investigation of the case registered vide FIR No. 41/22 u/s 336,337,304,120B IPC and section 5 of Explosive Substance Act 1908, Police Station Haroli, District Una (HP).

This is submitted for your kind information please.

Yours faithfully,

Encls. As above.


Er. Praveen Kumar
Assistant Environmental Engineer
HPSPCB Una

H.P. State Pollution Control Board UNA-174303

No. PCB (U)(1311) M/s Nova Tech Engineers/10-2457-58

Dated: 31-05-2012

From: Environmental Engineer.

To

**M/s Nova Tech Engineers,
VPO Bathu, Tehsil Haroli, Distt. Una,
H.P**

Subject: - Consent to establish for under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.
PCB-ID-21013.

Sir,

Consent to Establish for under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended. (to be referred as Water Act and Air Act Rules, respectively) is granted to **M/s Nova Tech Engineers, VPO Bathu, Tehsil Haroli, Distt. Una H.P** for manufacturing of **Weight Scale Structures, Steel Structures, RCC Structures & Pre- Cast RCC Wall.**

1. The Consent to establish for is valid for one year from the date of issue and shall subsequently be got renewed for each financial year or part thereof.
2. The Consent is valid for the manufacture of

Sr. No.	Product	Proposed Maximum Daily/Monthly/ Annual Quantity
1	Weight Scale Structures, Steel Structures, RCC Structures & Pre- Cast RCC Wall.	1380 Pcs/Annum

3. In case of any addition alteration, modification or expansion in process or product , a fresh consent to establish/operate shall have to be obtained under the Acts mentioned above , as the case may be

4. Conditions under Water (Prevention & Control of Pollution) Act, 1974

- (i) The daily quantity of trade effluent from the factory shall not exceed 2.00 KLD.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 3.00KLD
- (iii) The daily quantity of water consumption shall not exceed 2.5 KLD.

(iv) **Trade Effluent:** There shall be zero generation/discharge of trade effluent from the process. The cooling water will be recycled back having zero generation/discharge of trade effluent from cooling/scrubbing effluent.

(v) **Trade Effluent Disposal Outlet Conditions:** There shall be zero Trade effluent generation/discharge from the manufacturing process, hence outlet conditions not applicable.

20/05/12

H.P. STATE POLLUTION CONTROL BOARD UNA H.P.

NO/PCB/ Una/1311/M/s Nova Tech Engineers/2012-2209-11

Dated..... 4/12/13

From:- Sr. Environmental Engineer
To,

M/s Nova Tech Engineers,
VPO Bathu, Tehsil Haroli, Distt. Una,
H.P

Sub:- Project for Establishment for manufacture /of Weight Scale Structure, Steel Structures, RCC structures & pre-Cast RCC Wall. under Water Act, 1974 & Air Act, 1981.

Sir,

In continuation to this office letter No. PCB/Una(1311) M/s Nova Tech Engineers/10-2457-58 dated 31.01.2012 vide which N.O.C/Consent to establish was issued in your favour. for manufacture /of Weight Scale Structure, Steel Structures, RCC structures & pre-Cast RCC Wall at VPO Bathu, Tehsil Haroli, Distt. Una, H.P under Water Act, 1974 & Air Act, 1981. The examination of manufacturing process indicates that process is non polluting/marginally polluting requiring no specific pollution control devices/provided the pollution control devices and as such final no objection certificate/Consent to operate is issued to the unit subject to the condition already imposed in the above referred letter and the following additional conditions:-

- 1 The Consent to Operate is valid up to 31.3.2014.
- 2 The Board reserves the right to revoke, review and alter the conditions of the consent as the case may be.
- 3 The emission /discharge shall conform to the Standard prescribed by the Board time to time.
- 4 In case of any addition alteration, modification or expansion in process or product, afresh consent to establish/operate shall have to be obtained under the Acts mentioned above as the case may be.
- 5 The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties if detected at any stage.
- 6 The unit shall submit the Environmental Audit Statement on Form-V as required under Rule-14 of Environment Protection Rules-1986, before 30th June of every year.
7. Nothing in this consent to operate shall be deemed to preclude the institution of any Legal action nor relieve the applicant from any responsibilities or to which the applicant is or may be subjected under the provision of Water ,Air & Environmental Protection Acts.
8. The consent to operate is for manufacturing of Weight Scale Structure, Steel Structures, RCC structures & pre-Cast RCC Wall. 1380pcs/Annum.
9. The consent to operate is for i.e zero generation of trade effluent.
10. The unit shall have to apply for the Renewal of Consent to Operate for the year 2014-2015 Under Water Act, 1974 & Air Act, 1981 on the prescribed Form-XIII& I along with fee one month before the expiry of consent to operate i.e 31.3.2014.

Yours Faithfully,

(Dr. Sharawan Kumar)

Sr. Environmental Engineer

HP State Pollution Control Board Una

Phone No-01975-223220

C.C to:-

1. The Member Secretary, H.P State Pollution Control Board Shimla for favour of your kind information please.
2. The G.M DIC Una, Distt. Una H.P for information please.

(Dr. Sharawan Kumar)

Sr. Environmental Engineer

HP State Pollution Control Board Una

Form No 0 0 0 4 6

Government of Himachal Pradesh

Department of Industries

Office of the General Manager, District Industries Centre/ Member Secretary,
Single Window Clearance Agency/ Economic Investigator/ Extension Officer
(Industries) at Block Level _____ Distt. _____, Himachal
Pradesh

ACKNOWLEDGEMENT OF ENTREPRENEURE MEMORANDUM PART-1

M/s **NOVA TECH ENGINEERS** HAS FILED MEMORANDUM EXPRESSING ITS INTENT TO SET UP A **WEIGHT SCALE STRUCTURES** (MANUFACTURING/SERVICE) ENTERPRISE AT THE ADDRESS **VPO BATHRI TEHSIL HAROLI, DISTT. UNA** PIN 174301 FOR THE ITEM/ITEMS INDICATED BELOW AND THE ACTIVITY IS PROPOSED TO COMMENCE FROM THE (DATE) 01/2012 AS STATED IN FORM NO. 00045 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

DETAIL OF ITEM/ITEMS TO BE MANUFACTURED/ SERVICE TO BE PROVIDED

SL. No.	Items of the manufacture/type of service to be rendered	Capacity in case of manufacture
1	WEIGHT SCALE STRUCTURES	
2	STEEL STRUCTURES	Rs. 212.40 LACS. P.A.
3	RCC STRUCTURES	(. 138 Pcs. P.A.)
4	PRE-CAST RCC WALL	
5		
6		

G.M. D.I.C.
UNA (H.P.)

(ADD ADDITIONAL SHEET IF REQUIRED)

NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/STATE GOVERNMENT/UT ADMINISTRATION/COURT ORDERS.

DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
2	9	0	8	2	0	1	1

NATURE OF ACTIVITY

(MANUFACTURING-1, SERVICES-2)

CATEGORY OF THE ENTERPRISE

(MICRO-1, SMALL-2, MEDIUM-3)

1

1

ENTREPRENEURS' MEMORANDUM
NUMBER

0 2

0 0 7

1 1

0 0 8 9 7

PART-I

DATE: 29.08.2011

PLACE: UNA

General Manager,
SIGNATURE
District Industries Centre
UNA (H.P.)

ईकरार नामा

मै लखजीत सिंह पुत्र श्री गुरमीत सिंह वासी 4062/1 गली नः1 डावा रोड शिमलापुरी लुधियाणा पंजाब मालक मैo **Nova Tech Engineers** गुरपलाह मौजा बाथू तहः हरोली जिला ऊना का हूँ। मवाजी 0-36-55 भूमि खेवट नः 852 खतौनी नः 899 खसरा नः 1709 रकबा 0-36-55 नकल जमावन्दी साल 2017-2018 बाक्या उपमहाल गुरपलाह मौजा बाथू तहः हरोली जिला ऊना - मलकीयत, मकबूजा समेत समेत मिलडिंग समेत बाकी सारे हक हकूक सम्बन्धित भूमि हर किसम का विल मुक्ता सौदा वै बदले मवलग 33,00,000/रुपये (तेतीस लाख रुपये) मै हमराह निखिल सोनी पुत्र श्री प्रमोद सोनी वासी 117, यूजी / एफ रजा मार्डन जे 6 पश्चिम दिल्ली दिल्ली 110027 मवलग 2,00,000/रुपये (दो लाख रुपये) वरूये बैंक नः 712319 दिनांक एस वी आई टाहलीवाल दिनांक 31-08-2021 के वसूल करूंगा। बाकी वकाया रकम तस्दीक वै नामा लुंगा । शर्त इकरार नामा यह है कि वसीका वै नामा उपरोक्त फर्म को **U/S 118** के अर्तगत मन्जूरी मिलने के बाद एक माह अन्दर-अन्दर तहरीर व तकमील करवाकर वहक खरीदार के नाम वै नामा तस्दीक व पंजीकृत करवाने का पावन्द रहूंगा। व खरीदार को मौका पर कब्जा दे दिया है। अब खरीदार को यह हक हेगा की वह उपरोक्त भूमि पर चार दिवारी करे या अन्य किसी भी प्रकार की ईमारत तामीर करे। या खरीदार वजरिया अदालत जवरन वै नामा करवा सकता है। यदि खरीदार मुन्कर होगा तो ध्याना पेशगी साई जब्त तसख्बर होगी। कुल खर्चा वसीका खरीदार का होगा। मैने उपरोक्त भूमि पर किसी प्रकार का लोन लिया होगा तो उसे मै फक आड रैहन करवाकर देने का पावन्द रहूंगा । व इस भूमि पर अगर किसी दीगर व्यक्ति ने कब्जा किया होगा तो मै कब्जा छडवाकर देने का पावन्द रहूंगा। व मैने उपरोक्त भूमि का ईकरार नामा व साई नही ली है अगर मैने उपरोक्त भूमि का ईकरार नामा या साई ली होगी तो उसकी मै खुद जिम्मेवार हुंगी। व उपरोक्त भूमि की एन ओ पी सेल टैक्स , ईन्कम टैक्स खरीदार को देकर देने का पावन्द रहूंगा व उपरोक्त फर्म की आज से पहले जो भी लेन देन होगा वह फर्म मालक ही देगा। व खरीदार को यह भी हक होगा की वह इस भूमि का वै नामा अपने नाम की वजाये किसी दीगर व्यक्ति को भी करवा सकता है ईकरार नामा की तमाम शर्तों के फरीक व फरीकन के वारसान भी पावन्द रहेगा। यह ईकरार नामा वखुशी खुद के लिख दिया है। कि प्रमाण रहे। 29-08-2021

अलवद

श्री लखजीत सिंह-उपरोक्त

अलवद

श्री निखिल सोनी - खरीदार



HIMACHAL PRADESH STATE ELECTRICITY BOARD

PERMANENT DISCONNECTION ORDER

PDCO NO : PDCO/200015000211/20220222
APPLICATION NO :
PDCO/200015000211/20220222

DONE
23/02/2022

DATE : 22-02-2022

JUNIOR ENGINEER /A.A.E()

Please disconnect the below consumer permanently from Board's circuit and report below.

[Signature]
Asst. Executive Engineer
Electrical Sub-Division
H.P.S. L. Takliwal

-----CONSUMER DETAILS-----

NAME : *Nikhil Soni*
FATHER'S NAME :
ADDRESS : AT BATHRI TEHSIL HAROLI UNA HP, NIKHIL
SONI, 02, 174507
CATEGORY : 2TMS
PHONE NUMBER : 7483000500
APPLICATION REASON :
PAYMENT DEFAULTER

ACCOUNT NO : 200015000211
LEG NO :
JE AREA: GURPLAH
SAN LOAD : 29.7300000
OUTSTANDING AMOUNT : 32161.00

-----REPORT-----

- (1) Service (Over head/underground) disconnected
- (2) Fuses drawn and meter(s) returned to stores

Item	Meter Details
Meter no	2788241
Meter Status	100/5 Amp
Phase / Make	HE
Reading - KWH / KVAH	Kwh = 3623.1
MDI / MF	Kvah = 3882.7
Body seal position /	MD 53
Terminal seal	
Entered in movement	CA22-5659 Pg-68

Done by/date and time Reason for disconnection *Ramesh chd* *23/02/2022*

JE Name: ER *[Signature]* CHANDER SHEKHAR F/m Date (Customer)

CHARGE

No charge will be made against a consumer on account of disconnection, but in view of item 5 of the schedule of general charges, the reason for disconnection should be stated below, under either of the following head

- (a) A breach by the consumer of three conditions of supply or of his agreement (if any) with the board of such provision of the Act as may be relevant.
- (b) Vacation of premises when the period of vacation is less than 30 days.
- (c) Other than (a) or (b).

If the reason should fall under either (a) or (b), a reference to the above Disconnection order be made in the remark column of the above Consumer's Ledger.